

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).1453/2006

(From the judgement and order dated 23/09/2004 in CMWP No. 17472/1993 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

PRADUMAN KUMAR SINGHAL

Respondent(s)

(With prayer for interim relief and office report)

Date: 08/12/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s)

Mr. A.K. Srivastava, Adv.

Mr. Praveen Swarup, Adv.

For Respondent(s)

Mr. Dev Vrat, Adv.

Mr. S.R. Setia, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Interim order to continue during the pendency of the appeal.

To be listed immediately after the decision of the Constitution Bench in

C.A. No. 897/02 & batch [State of U.P. v. Jaibir Singh] reported in 2005(5) SCC 1.

(J.S. Rawat)

AR-cum-PS

(Kanwal Singh)

Court Master